

**Tender Document for the Supply, Installation and
Maintenance of 1197 Desktops for the use of
Subordinate Courts in Kerala and one Flatbed
scanner with ADF for Kerala Judicial Academy**

**THE HIGH COURT OF KERALA
Ernakulam, Pin - 682 031
Ph : 0484 2562726/2562727**

THE HIGH COURT OF KERALA

Tender Notice

ECC2/102096/2017

Dated: 09.11.2018

Invitation to Bidders/ Important Information

The High Court of Kerala (hereinafter referred to as High Court) invites online bids in one cover system through <http://etenders.kerala.gov.in/> from Original Equipment Manufacturers or their National distributors /dealers (hereinafter referred to as "Bidder" or "Tenderer" till the award of Contract and thereafter on award of contract, referred to as "Vendor/Contractor/Supplier/Successful Bidder/Successful Tenderer") for the supply, installation, commissioning and maintenance of 1197 nos of Desktops (678 nos of Regular Desktop with i5 or equivalent processor and 519 nos of Regular Desktop with i3 or equivalent processor) with Manufacturer warranty for minimum Five years and one Flatbed scanner with ADF with one year warranty by OEM and extended warranty of the next 4 years by the OEM or dealer as per the technical specifications and in accordance with the various provisions of this tender document. The successful Bidder shall be finalized based on competitive bidding process. The bidders are advised to study the tender document carefully. Submission of bids shall be deemed to have been done after careful study and examination of the tender document with full understanding of its implications.

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| Bid Inviting Authority | High Court of Kerala |
| Tender Notification Reference | Tender No.ECC2/102096/2017 Dated . 09.11.2018 |
| Contact Person | Registrar (Recruitment and Computerisation), High Court of Kerala. Ph: 0484 - 2562726 |
| Name of work | Supply, installation, testing and maintenance of 1197 nos Desktops for the use of Subordinate Courts and one |

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| | Flatbed scanner with ADF for KJA |
| Mode of Tender Submission | Tender should be submitted online at http://etenders.kerala.gov.in/ |
| Approximate cost | ₹ 4,66,69,000/- (Rupees Four Crore Sixty Six Lacs Sixty Nine Thousand only) |
| Tender Document Fee (Non refundable) | ₹ 29,500/- (Rupees Twenty Nine Thousand Five Hundred only) |
| Earnest Money Deposit (EMD) | ₹ 4,66,690/- (Rupees Four Lacs Sixty Six Thousand Six Hundred and Ninety Only) |
| Prebid meeting date | 22.11.2018, 11.30 AM |
| Last date and time of submission of the bid | 11.12.2018 01:00 PM |
| Date and time of opening of the bid | 14.12.2018 02:00 PM |
| Bid Validity Period | Upto the completion of 180 days from the date of opening of the bid. |
| Date and Venue of Sample demonstration and the time of reporting at the venue | 19.12.2018, High Court of Kerala, 11:00 AM |
| Evaluation of tenders | Technical and Financial evaluation |
| Tentative date of completion of the work | 45 days from the date of purchase order unless otherwise mentioned in the Purchase Order. |

Note: *The dates furnished above are subject to revision.*

1. This tender document is not transferable. Tender Document shall be available only on the Internet and shall not be available for sales elsewhere.
2. The High Court reserves the right to amend or cancel the tender in part or in full without prior notice at any point of time.
3. If the High Court deems it appropriate to revise any part of this tender document or to issue additional data to clarify an interpretation of provisions of this tender document, it may issue supplements to this tender document. Any such supplement shall be deemed to be incorporated by this reference to this tender document.
4. The High Court is entitled to reject the bid of parties who have failed to provide adequate after sales support for the products supplied against various orders.

5. Final acceptance of the tender will be based on ranks obtained after technical and financial evaluation as per criteria laid down in the tender.
6. Supplier shall provide access to their Website so that the High Court can verify whether the warranty and coverage / scope details are updated in the website as per the order.
7. Supplier shall provide access to the Call logging Website so that the High Court can monitor the calls logged. Daily call reports are to be provided.
8. Liquidated Damages (LD) will be charged for delayed supply. Furthermore, if the delay exceeds 4 weeks after the scheduled date of supply, such suppliers will not be considered for the subsequent tenders.
9. The Special Instructions to the Contractors/Bidders for the e-submission of the bids are given under “Help to Contractors” in website <http://etenders.kerala.gov.in>

Ernakulam
09.11.2018

Sd/-
The Registrar
Recruitment and Computerisation